

**GOVERNMENT OF INDIA
MINISTRY OF HOUSING AND URBAN AFFAIRS
RAJYA SABHA
UNSTARRED QUESTION NO. 868
ANSWERED ON 27/07/2026**

**MAINTENANCE OF ANNUAL GROUND RENT RECORDS OF INSTITUTIONAL PLOTS
BY DDA**

868. DR. M. THAMBI DURAI

Will the Minister of *Housing and Urban Affairs* be pleased to state:

- (a) whether Government is aware of complaints that Delhi Development Authority (DDA) fails to properly maintain records of annual ground rent/lease rent deposited by institutions allocated land in DDA Institutional Areas;
- (b) whether institutions are repeatedly asked to produce old payment receipts, resulting in delays and harassment;
- (c) whether any inquiry has been conducted or action taken against officials responsible for misplacing or failing to maintain such payment records; and
- (d) the steps taken to digitise records, fix accountability and ensure hassle-free verification of annual ground rent payments?

ANSWER

**THE MINISTER OF STATE IN THE MINISTRY OF HOUSING AND URBAN AFFAIRS
(SHRI TOKHAN SAHU)**

(a) & (b): Delhi Development Authority (DDA) has informed that DDA allots land to institutions on lease-hold basis, under which the allottee is required to pay annual ground rent/lease rent in advance. However, some allottees do not deposit ground rent within the prescribed time and instead make lump-sum payments after a gap of one or more years, which attracts interest/penalty for delayed payment.

Receipts and intimations regarding deposit of ground rent, submitted by allottees through various modes, along with payment details are maintained in the concerned property files. At the time of periodic reconciliation of ground rent dues by DDA, outstanding dues are worked out on the basis of records available with DDA and are communicated to the allottee. In cases where an allottee is able to furnish proof of payment for the relevant period that is not reflected in DDA's records, such dues are reconciled by DDA upon verification. Instances of this nature, where reconciliation is sought by institutional allottees on production of payment proof, have come to the notice of DDA.

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(c): Delhi Development Authority (DDA) has informed that no such case warranting initiation of disciplinary proceedings has come to notice, as the reconciliation process is a routine administrative exercise carried out on the basis of records available in property files and proof of payment furnished by allottees and does not by itself, establish loss or misplacement of records attributable to any official.

(d): Delhi Development Authority (DDA) has informed that maintenance of ground rent records is presently undertaken through the existing record management system of DDA. Measures for greater use of digital platforms and process improvements, including digitization of records and facilitation of online reconciliation of ground rent payments are examined by DDA from time to time with a view to improving efficiency, transparency and ease of compliance. Such measures are implemented in accordance with administrative requirements, availability of resources and approval of the competent authority.
